

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. IA/2514/2022 IA/547/2024 CONT.A. /6/2024 IA/1695/2024 IN C.P.
(IB)/66(MB)2020

IN THE MATTER OF

M/S. Shree Shyam Trading Company

Vs

M/S. Mohota Industries Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **29.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)